

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General Camp at Srinagar)

Subject: Policy regarding permission to use the Conference Hall at Lawyers Chamber building, Jammu.

ORDER

No: 670 of 2022/RG

Dated: 14.04.2022

Hon'ble the Chief Justice has been pleased to formulate a policy regarding permission to use the Conference Hall at Lawyers' Chambers Building, Jammu, as under:

1. The lawyers' chambers building, including the Conference Hall, canteen and other facilities provided in the premises are controlled, managed and supervised by the High Court. The High Court, as such retains the right to permit user of all the facilities in the premises, primarily for the benefit and welfare of the Advocates registered with the Bar Council of Jammu & Kashmir and Ladakh (Powers of which are presently vested in the High Court).
2. The Advocates have been allotted chambers in the premises which they are using as licensee on payment of a nominal license fee. Likewise, the Conference Hall for lawyers would also be permitted by the High Court to be used by the lawyers through J&K High Court Bar Association, Jammu on license basis, however, there shall be no license fee payable for the same till it is used by the lawyers for the purposes of the activities related to welfare, academic development or other activities related to their profession.
3. The lawyers shall be permitted to use the Conference Hall for organizing conferences, meetings, symposiums, lectures or cultural activities, which are beneficial for the lawyers community. The Conference Hall shall, however, not be permitted for holding the activities which are political, religious or personal in nature. Moreover, any activity which is prejudicial to the national interest, security of State morality or is against the interest of lawyers' community or the Members of Bar shall be prohibited.
4. The J&K High Court Bar Association, Jammu shall be permitted to manage the affairs of Conference Hall through a Committee that may be nominated by the Executive Body of the Bar Association. Term of the Committee shall be coterminous with the term of the Office of Bearers of the Bar Association.

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5. All the applications and requests regarding user of the Conference Hall shall be entertained through the Committee and all decisions pertaining to permission for use of Conference Hall shall be considered by such Committee. The Committee shall, however, inform the High Court about the every such event permitted to be organized in the Conference Hall.
6. The Committee as above shall ensure the safety, security, maintenance and cleanness of the Conference Hall at all times. The Committee shall also be authorized to suggest the ways and measures for improvement of the facilities or for any further development to be carried out in the Conference Hall.
7. The Committee shall take every care to see that the Conference Hall is used only for the common interest of the lawyers community and not to serve the individual interests or interests of smaller segments in the Bar.
8. The Committee shall maintain record of all the activities carried out in the Conference Hall and monthly return thereof shall be forwarded to the High Court under the signatures of the President or Secretary of the J&K High Court Bar Association, Jammu.

By Order

5/14-4-22
(Sanjeev Gupta)
Registrar General

No: 12729- 51/RG/Infra.Sec

Dated:- 14.04.2022

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu.
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu,
4. Director, J&K State Judicial Academy, Jammu,
.....for information.
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
6. Principal District and Sessions Judge, Jammu
7. President, J&K High Court Bar Association, Jammu
..... for information and necessary action.
8. CPC, e-Courts, High Court of J&K, for uploading the same on the official website of the High Court of J&K,
9. In-Charge Librarian, High Court of J&K, Jammu/Srinagar for information and keeping the record of the same.
10. Order File.

5/14-4-22
Registrar General